

THE COAL GRADING BOARD (REPEAL) ACT, 1959

No. 17 OF 1959

[9th May, 1959]

An Act to repeal the Coal Grading Board Act, 1925, and to provide for certain matters incidental thereto.

BE it enacted by Parliament in the Tenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Coal Grading Board (Repeal) Act, 1959. Short title and commencement.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

2. In this Act, unless the context otherwise requires,— Definitions.

(a) "appointed day" means the date on which this Act comes into force;

12 of 1952. (b) "Coal Board" means the Coal Board established under section 4 of the Coal Mines (Conservation and Safety) Act, 1952;

31 of 1925. (c) "Coal Grading Board" means the Coal Grading Board constituted under section 3 of the Coal Grading Board Act, 1925.

31 of 1925. 3. On the appointed day, the Coal Grading Board Act, 1925, shall stand repealed, and the Coal Grading Board shall stand dissolved. Repeal of Act 31 of 1925 and dissolution of Coal Grading Board.

4. (1) All moneys and other property, of whatever kind, owned by or vested in, the Coal Grading Board immediately before the appointed day and all debts, liabilities and obligations of that Board then existing shall, on the appointed day, stand transferred to and vested in the Coal Board. Consequential provisions.

12 of 1952. (2) Anything done or any action taken before the appointed day by the Coal Grading Board shall, so far as it is not inconsistent with any of the provisions of the Coal Mines (Conservation and Safety) Act, 1952, or the rules made thereunder, be as valid and effectual as if it had been done or taken by the Coal Board.

¹14th August, 1959, *vide* S. O. 1771, dt. 7-8-59, *see* Gazette of India, 1959, Ex., Pt. II, Sec. 3(ii), p-439.